The question was gut and the motion was

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): I shall now put clause it, as amended, to vote.

The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended was added to the

The Enacting Formula and the Title were added to the Bill.

SHRI JAGDISH TYTIER: I move:

"That the Bill, as amended, be passed."

The question was put and the motion was adopted.

THE SAARC CONVENTION (SUPPRES-SION OF TERRORISM) BILL, 1992

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHEN EDUARDO FALEIRO): Six, I move:

"That the Bill to give effect to the South Asian Association for Regional Cooperation Convention on Suppression of Terrorism and for matters connected therewith or incidental thereto, be taken into consideration."

The SAARC Regional Convention on Suppression of Terrorism was signed at Kathmandu on 4-11-1987 by the Foreign Ministers Ministers of External Affairs of the seven member countries of the South Asian Association for Regional Cooperation (SAARC). India ratified the Conventian on 2-8-1988 and our Instrument of Ratification was deposited with SAARC Secretariat in Kathmandu on 7-8-1988. The Convention came into force on 22-8-1988 after due ratification by all the member countries of SAARC.

The SAARC Convention is not a complete code by itself and any specific request invoking its provisions is to be implemented, by the State parties, in accordance with the relevant national laws and administrative arrangements, on grounds of reciprocity. Since India has already ratified the Convention, it has become necessary to enact demestic legislation which

would enable the Government of India to fulfil its international obligations under this Convention.

The Convention is aimed at giving effect to the basic principle, well accepted in international law, that no offender committing a terroristic crime should escape punishment. This is known as the principle of 'extradite or prosecute'. The Convention facilitates extradition where appropriate. Furthermore, any Convention country may try an offender regardless of whether the crime was committed within its jurisdiction, provided he is found in that country. Thus, in the case of offences enumerated in the Convention, jurisdiction is exercisable even in the case of foreigners who commit these crimes outside India (but within the SAARC region).

A second important objective of Convention is the identification of certain serious offences as "terroristic offences" and which, for the purpose of extradition, would not be treated as being of political nature. This was essential prevent offenders from taking recourse to the plea of political offence available under international law and under national laws of most countries, including India, which when raised could be a ground to refuse extradition. Section 31(a) of the Extradition Act of 1962 provides for the plea of political offence. The important features of the legislation I move now for your consideration are:

- (i) The proposed legislation will provide that the provisions of the SAARC Regional Convention on the Suppression of Terrorism, 1987, shall have the force of law in India, notwithstanding anything to the contrary contained in any other law;
- (ii) The proposed 'egislation is expected to provide a self-contained legal basis for taking suitable action in respect of any request from any of the Convention countries (SAARC Member States) either for extradition or for prosecution, for offences specified under Articles I & II of the Convention, For this gurples, the

[Shri Eduardo Falciro]

407

Schedule to the proposed legislation shall contain the SAARC Regional Convention on Suppression of Terrorism in its entirety;

- (iii) Under the proposed legislation any person committing the offence of hostage-taking as defined thereunder or any other offence specified in Article-I of the Convention as set out in the Schedule, may be tried for the offence under the provisions of relevant law for the time being in force;
- (iv) The proposed legislation also contains a definition of the offence of hostage-taking not being defined anywhere else in the Indian law. A maximum punishment of 10 years of imprisonment and fine for the same is also provided. All other offences noted in Article 1 of the SAARC Convention are otherwise punishable under Indian law.
- (v) The proposed legislation will provide for an offender to be tried in the place where he is found or at such other place as the Central Government may, by general or special order published in the Official Gazette, direct in this behalf.
- (vi) Under the proposed legislation, no prosecution for an offence shall be instituted except with the previous sanction of the Central Government. Sanction granted under it is to be deemed to be a sanction granted under Section 188 of Criminal Procedure Code.
- (vii) The proposed legislation also contains a standard safeguard clause according to which no suit, prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done in pursuance of its provisions.

The adoption of the proposed Bill would enable India to provide for effective imple-

mentation of the SAARC Convention on Suppression of Terrorism concluded among the SAARC countries. This is an important Regional Convention and will promote cooperation among the SAARC countries to combat, contain and eradicate terrorism from this region. Thank you.

The question was proposed.

THE VICE-CHAIRMAN (SHRI SHAN-KAR DAYAL SINGH): Now it is before the House. I call Dr. Naunihal Singh.

DR. NAUNIHAL SINGH (Uttar Pradesh): Mr. Vice-Chairman, Sir, definitely I would support this Bill. The intent and purpose of this Bill is praiseworthy as it is the need of the hour. But unfortunately the Bill, as presented, is not very comprehensive.

Hence, I have certain observations and objections. It appears that the Bill is intended to treat the symptoms but not the causes. I would like to ask the hon. Minister whether the expression "whole of India" in clause 1(2) includes the State of Jammu and Kashmir; further, whether Pakistan was one of the signatories to the Convention at Kathmandu on 4th November, 1987.

In clause 4(2) the punishment for hostage-taking to the extent of ten years does not appear to be adequate, commensurate with the offence committed, and the amount of 'fine' has not been indicated.

Under clause 7, seeking the prior permission of the Central Government to prosecute for an offence would cause unnecessary delays. So the State Governments under whose jurisdiction the offences have been committed should be allowed to prosecute the offenders, of course, with the knowledge of the Central Government. The curse of terrorism has grown from local to national level and from national to international level within a very short time. It now affects the security and stability of the region.

However, it was agreed by membercountries on 17th November, 1986 at Bangalore that "Cooperation among SAARC States was vital if terrorism was to be prevented and eliminated from the region."

[The Vice-Chairman (Shrimati Sushma Swaraj) in the Chair]

"Unequivocally condemned all methods and practices of terrorism as criminal and deplored their impact on life and property, socio-economic development. political stability, regional and international peace and cooperation; and recognised the importance of the principles laid down in U.N. Resolution 262 (XXV) which, among others, required each State should refrain from organising, instigating, assisting or participating in acts of civil strife or terrorist acts in another State or acquiescing in organised activities within its territory, directed towards the commission of such acts."

"Aware of the danger passed by the spread of terrorism and its harmful effects on peace, cooperation and good neighbourly relations and which would also jeopardise the sovereignty and integrity of States."

Article I(c) prescribes: "An offence within scope of the Convention on the Prevention and Punishment of Crimes against Internationally Protected Persons, including Diplomatic Agents, signed at New York on December 4, 1973."

I would like to know from the hon. Minister as to what action has been taken against a member-country, Pakistan, who is engaged in aiding and abetting terror sm in India-and it has been proved to the very hilt. U.K., U.S.A., European Community and some other countries had reached a firm conclusion that Pakistan is abetting and aiding terrorist activities in I would also like to know what action has been taken against Pakistan when our diplomats were beaten and tortured in Pakistan. The Government is a prisoner of indecision. What can you expect of it?

This Bill, when passed, will remain on the Statute Book fully decorated, yet dead and ineffective. However, the following

provisions need to be provided in the Bill which are missing:—

- 1. Religion and terrorism
- 2. State terrorism
- 3. Nuclear terrorism
- 4. Terrorism and international business
- Deterrence against terrorism
- Special Anti-Terrorist Force to combat terrorism and its training in the use of modern gadgets and weaponry
- 7. An Intelligence Organisation
- A centralised computer system to store data on terrorists and terrorism
- Banning of all institutions, universities, colleges, organisations and armed forces by law which have religious, racial and regional denominations
- 10. Communalism and terrorism.

Hence, to provide enough teeth to the Bill it must be amended accordingly.

SHRI MADAN BHATIA (Nominated): Madam Vice-Chairman, I rise to support this Bill. The object of this Bill is to give statutory recognition to SAARC Regional Convention on Suppression of Terrorism. There are three aspects to this Bill. One, of course, is that it defines what hostage-taking is and it makes hostage-taking an offence punishable with imprisonment up to ten years. The other provision makes it possible for trial of various individuals who are accused having committed offences mentioned article 1 of the Convention in India. But the most important aspect of this Bill is contained in clause 5 which says that the offences mentioned in article 1 Convention shall not be considered offences of political character for the purpose of Extradition Act, 1962. This is so provided because if a person is accused of an offence covered by article 1 of the Convention and his extradition is sought by a Member-State of the SAARC that person puts up a defence that the offence of which he is accused is an offence

(Shri Madan Bhatia)

of political character and succeeds in that defence, then his extradition will not be possible. It is for this purpose that this particular clause has been introduced in this Bill so that this defence with regard to the offences mentioned in article 1 of the Convention is not available to accused when his extradition is sought by a Member-State of the SAARC. Hon. Members may ask the question as to what is an offence of political character. I submit, Madam, that this defence is of a very wide amplitude and it is capable of being grossly misused in the circumstances prevalent in some parts of the SAARC. This expression offence of a political character' came up for explanation or definition before the House of Lords in a judgment which is known 25 Ex-parte Schtraks. There Lord Reid in his speech said, "The use of force, or it may be by other means, to compel a sovereign change his advisers or to compel a Government to change its policy may be just as political in character as the use of force to achieve a revolution." Therefore, if a person says, "I committed this offence because I wanted to compel my Government to change its policy", this will be a good defence because it will be covered by the definition of 'offence of a political character'. So, this defin tion of 'offence of a political character' is of such a wide amplitude that it can be misused by any person who has been indulging in terroristic activities in a particular Member-State of the SAARC and whose extradition is sought from another country in which he has taken refuge. It is for this purpose that caluse 4 has been introduced in this bill in order to give statu'ory recognition to article 1 of the Convention. But I shall like to make it very clear, let us not have any illusions so far as th's Bill is con-This Bill deals only with acts of terrorism committed by individuals. Bill has nothing to do with a situation in which a member-State of SAARC as a whole starts indulging in acts of terrorism or encouraging terrorism against another member-State of SAARC. That situation with which India today is confronted from Pakis'an is not covered by this Bill. I submit that what Pakistan is doing against Ind a is not merely encouragement of terrerism against India, but in fact, what

Pakistan is doing is training of Indian nationals in subversive and munderone activities on her own soil through her own personnel on a systematic basis. It is indulging in arming them with lethal weapons. It is giving them financial aid and logistic support and providing them safe sanctuaries on her own territory. hurling such people across the front ers to India many times by giving them the cover of heavy artillery bombardment. For what purpose? Not only to indulge in killings and acts of terrorism but also to fight the security and armed forces of India and throw India into a state of chaos instability. This I respectfully submit is not merely encouragement of terrorism. Under the international law all these acts constitute acts of aggression committed by one State against other State. This expression 'aggression' I am deliberately using. I am using this expression on the basis of well-established authorities. The expression 'aggression' came to be defined in the London Convention which probably was held in the 1920s or 1930s. This Convention defined the expression 'aggression' as "Provision of support to armed bands found in its territory which have invaded another territory of another State or refusal, notwithstanding the request of the invaded State, to take in its own territory all the measures in its power to deprive such bands of all assistance or protection." The word 'aggression' has been used in the Charter of the United Nations. first article 39 of the Charter of the United Nations which refers to threats peace and acts of aggression. Then there is chapter 7 of the United Nations Charter deals with the powers of the Security Council and the heading of the chapter says: "Powers of the Security Council to deal with acts of aggression and breach of peace." The expression 'aggression' originally the framers of the Charter decided should defined specifically in the Charter decided to But ultimately they refrain from defining 'aggression' on the ground that this may lead to rigidity. committee But in 1968, a special constituted by the General Assembly on the question of defining 'aggression'. six years, this committee went into question of deciding as to what will constitute 'aggression'. And this committee gave its report and gave the definition of aggression in these words. I quote: "Sending armed bands, groups, irregulars or mercenaries which carry out acts of armed force against another State of such gravity as to amount to the acts listed above or its substantial involvement therein." the acts which were listed included attack on the forces of the other State or use of weapons against the territory of another State. This definition of 'aggression' was unanimously adopted by the General Assembly in 1974 vide its resolution 3314 XXIX. My point, Madam, is that taking this definition of 'aggression' which adopted unanimously by the General Assembly, the acts in which Pakistan is indulging against India constitute, under international law, nothing but blatant and naked aggression against India. When we use the expression that Pakistan is indulging in proxy war, this expression has no legal meaning-it may have some political sense—which is neither here nor there. When we say that Pakistan in encouraging State terrorism against India, it makes no sense under the international law. Under the international law, we have to use the proper expression to describe the acts which are being indulged in by Pakistan against And they are constituting acts of aggression against India. If any State indulges in an act of aggression against another State, that State under the international law has the right of self-defence. Not only this, Madam, I want to draw the attention of this hon. House to the Convention itself. See the irony of this Conven'ion and the blatant acts which being committed by Pakistan against India. It says, "...and recognising the importance of the principles laid down in the United Nations Resolution 262 which among others required that each State shall refrain from organising, instigating, assisting participating in acts of civil strife or terrorist acts in other States or acquiescing in organised activities within its directed towards the commission of such acts. Not only Pakistan is committing aggression against India under the international law, but Pakistan is committing blatant violation of this Convention which Pakistan is a signatory. Pakistan is committing blatant violation ٥f this United Nations Resolution 262 which forms part of this Convention. So what do we

come down to? Madam, I submit that (1) Pakistan is violating the Convention; (2) Pakistan is violating the resolution of the United Nations reproduced in the Convention itself; (3) Pakistan is violat ng the Charter of the United Nations which says, "No State shall indulge in aggression". (4) Pakistan is committing blatant 'aggression' against India, as defined by the United Nations and the international law. These are the issues which ought to be projected by India in the various forums in order to make the world aware of what is happening against India from across the frontiers with Pakistan. is no use in underplaying this particular issue because a time may come when we may be in a position to say that whatever India has done, India has done it under he International Law in exercise of her inalignable right of self-defence. Further. Madam, from another angle also, it important to project these issues before the world. We are being asked to sign the Nuclear Non-Proliferat on Treaty. know that Pakistan has acquired nuclear capability. Pakistan has made no secret of the fact that it has got nuclear weapons. Some of the Generals of the Pakistan Army have gone on record to say that if there is a show-down with India, the use of nuclear weapons will not be the last option. It will be the first option. There are no means invented by science so far which can discover nuclear weapons hidden in mountain tunnels OΓ in basements. When a country like India is being subjected to aggression by another country which is boasting of nuclear capability, in what way can India be arm-iwisted to sign the Nuclear Non-Proliferation Treaty? We have the right to say that unless this aggression is stopped by Pak'stan, we shall not be a signatory to the Nuclear Non-Proli-

With these words, I support this Bill. Thank you.

feration Treaty.

Madam Chairperson, I whole-heartedly support the Statement of Objects and Reasons of this piece of legislation. In fact, I believe, that no sensible person can have any possible objection either to the objectives or to the kind of machinery which is sought to be created. But nevertheless I

[Shri Ram Jethmalani]

oppose this Bill for four distinct reasons and I hope the Minister will take note of criticism and redraft this Bill and present it to this House in a better form.

My first objection is an objection of principle. The definition of "hostage-taking" in Section 4(1) is very, very badly drafted. It says:

"whoever, by force or threat of force or by any other form of intimidation, seizes or detains any person and threatens to kill or injure that person with intent to cause a Convention country to do or obstain from doing any act as the means of avoiding the execution of such threat, commits the offence of hostage-taking."

Now, take a case in which a politician, or as it often happens, the son, daughter or wife of a very responsible higher-up in the Government echelons or a public figure or his close relative is kidnapped and detained. But after kidnap and detention, nothing else is done except to free them in secrecy. No threat is administered to him to kill or to injure that person. It will still be a blatant case of hostagetaking. It will still have the same impact upon the will of the Government concerned. So, this word "and" which has been introduced between these two clauses makes the definition somewhat unworkable in a large number of cases. All that the kidnapper has to do is to keep quiet and keep that person in great convenience but in tremendous secrecy and not allow that person access to anybody.

Now, the second drafting defect is again question of principle. Madam, SAARC countries are not democracies. I do not wish to tread on his toes. But the hon. Minister for Foreign Affairs is here. He knows that it is unfortunate that we are not dealing only with the region where democracy is flourishing. There are countries in which the Governments themselves indulge in lawless acts and if the Governments themselves indulge in lawless acts and habitually and persistently violate the human rights of their own citizens, there is no option left sometimes to the citizens except to protest against the actions of those Governments and force them into

reversing their policies. Therefore, we must not now commit ourselves to extraditing all persons who technically commit the offence of hostage-taking. There must be a discretion vested, political discretion vested, in the executive of this country and that is a measure which must be introduced in this Bill. In other words, we must be able to judge each act on its own merit and then permit extradition of a particular person because a person who may be technically at fault within the defin tion of hostage-taking may, in fact, be advancing the interests of democracy and he may be pleading for the rights of women where women are suppressed and what he does might be in favour of the cause of women and, therefore, you cannot equate all cases of hostage-taking which technically within the definition, but outs'de its spirit. Now, I see no such discretion here.

There are two more points which relate to the drafting of this Bill and I am sure Mr. Faleiro is not responsible for the drafting of this statute and it is the Law Ministry. Now, I have not seen, Madam, in my experience such a bad piece of legislative drafting.

First of all, take clause 3 which says:

"Notwithstanding anything to the contrary contained in any other law, the provisions of Articles I to VIII of the Convention shall have the force of law in India."

I think whoever has drafted this statute is given to lethargy and he does not want to work. He does not want to take the trouble of making the provisions of a political document into our own law. After all, a convention is basically a political document and it does not have the language, the precise language, the clear language, of a domestic State. So, what you have done is that instead of sitting down and taking up the provisions and translating them into an Indian legislation appropriate to the Indian law, he says, "Article I to VIII of the Convention shall have the force of law in India." Now, what stup dity it creates! And, this Convention is reproduced in the Schedule!

I am now only giving an illustration because I do not have much time. Now, take article III, for example. It says that the provisions of all extradition treaties and arrangements applicable between Contracting States are hereby amended as between Contracting States to the extent that they are incompatible with this Convention. Now, what right has the Indian Parliament got to amend the extradition treaties which exist between two States, hetween two SAARC countries, to which India is not a party? We have the power to amend their treaties and we have the power to amend their laws? This is what it comes to and this is the result of careless drafting. You bodily lifted the whole Convention and put it into your Bill !

VIII Now, if you take articles I to and consider them as part of the Indian law, it will create ridiculous results and these ridiculous results, I am sure, Law Minister has never considered and, what is more-and this is the worst-this again shows the lethargy and the Incompetence of the draftsmen of this statute.

Take, for example, clause 6(2) which savs :

"....the Central Government may, by general or special order.... direct that the offence under sub-section (1) of section 4 or any other offence specified in article I of the Convention may be inquired into or tried at any place within India."

the words used here are, "any other offence specified in article I of the Convention..." The Government draftsman could have taken out this Convention and put it into the Schedule to the Bill itself and said that these are the offence out of which the Government can select any offence on a particular occasion and direct not only by issuing a notification, but also... etc., etc. But he has taken the easy course of saying, "offences specified in article I of the Convention". But come to article I of the Convention. Article I of the Convention talks not "some offences, but also of offences within

the scope of the Convention for the Suppression of Unlawful Acts, like the forceful seizure of an aircraft, signed at The Hague on December 16, 1970. Now, this extradition law is going to be enforced by our Magistrates in India. You have no libraries. Law libraries you do not have. It is with great difficulty that you will find a copy of the Montreal Convention signed on September 13, 1971 or the The Hague Convention signed on December 16, 1970 in the Library of the Supreme Court!

418

5.00 P.M.

Now, how do you expect these Magistrates to work this law? And besides, the law is meant for citizens. The essence of a good law is that a citizen who knows the language in which the law is drafted reads it and understands the law by reading the law. But if the law tells him that he is first to understand article (1) of the SAARC Convention, then when the poor fellow gets that article (1) of the SAARC Convention, that refers him to The Hague Convention of 1970. Where is the citizen to go about hunting for these laws? When our Magistrates, our District Judges, our Sessions Judges and High Court Judges cannot discover these laws, how do you expect a citizen who is supposed to conduct according to the criminal statutes in force to guide himself? How is he to guide himself? think, this is a very bad, in competent piece of legislation. And it is going to be lawyer's paradise. going to suffer tremendous difficulties in the way of execution of this statute and enforcement of this statute. We will support you. But withdraw this. not want to use very harsh language, but this is almost a stupid piece of legislation, if you ask me. Please withdraw it. Put it in a good form. Put your house in Come back, and this House will unanimously support your measure. Thank you.

THE VICE CHAIRMAN (SHRIMATI SUSHMA SWARAL) : Shri S. S. walia-not present; Shri Sukomal Sennot present; Shri V. Narayanasamy-not present. Shri Mohinder Singh Lather

SHRI MOHINDER SINGH LATHER (Haryana): Madam, it is said that laws are made to be obeyed by gentlemen and not by rougues.

SHRI **CHATURANAN** MISHRA (Bihar): Rogues are the law-makers.

SHRI MOHINDER SINGH LATHER: The objective as has been stated by Madan Bhatiaji and Jethmalaniji to be appreciated, and no Member of this House would like to oppose it. Madam, it is very doubtful if this Bill is going to be worthwhile in achieving the objects which have been stated therein. With all the defects, as pointed out by learned colleague, it can go back to the Law Ministry. But the main thing about it is to suppress terrorism in the SAARC Madam, how to do that? region.

Madam, I had been to Kashmir recently with a delegation of Parliament Members, and I saw with my own eyes the arms which have been supplied by Pakistan to the terrorists. And some of those arms were manufactured in Pakistan. They were stamped and the factory marks were there. What is the use of this piece of paper when a Member State is flouting the provisions of the Convention and openly instigating, organising and financing terrorism in our country? Madam, I think, instead of this Bill, we should try to stress to the other Member States that Pakistan should be thrown out of Madam, as I earlier stated ...

AN HON. MEMBER: What is the relevance of SAARC now?

SHRI MOHINDER SINGH LATHER: Yes, what is the function of SAARC are also where we a Member State? Take the case of Bangladesh. Bangladesh is also a member of SAARC. They are throwing lakhs and lakhs of people into our country. Our Indian citizens are starving. But a country which has participated in the Convention a member of the SAARC, is not at all helping us but is creating more trouble to us by sending lakhs and lakhs of persons across the border. Madam, I do not know where lies the weakness. Why are we so helpless in dealing with terrorism instigated by Pakistan and other

countries? I put a question to the External Affairs Minister, Shri Bhatia, asked him whether it is in the know of the Government that Pakistant is organising training camps in their own territory, giving training to the terrorists and sending them here with arms, and I asked whother the Government was in the know of it, and the hon. Minister said: "Yes, it is so; it is the truth". I asked : "What are you going to do about it?" He said: "Except protesting, what can we do?" Why is this great country so helpless in not being able to suppress terrorism by Pakistan? Madam, we also met persons who were sent by Pakistan in Kashmir to create trouble. Of course, they say, laws are meant for weak nations. Pakistan is flouting the U.N. Charter, the Convention and everything and we are just looking so helpless. Therefore, my submission to the Government is that they must take very bold steps. Either you throw out Pakistan from SAARC or withdraw yourself unless and until all the other member countries decide to stop the activities of this hostile country. I agree with my learned colleague, Shri Madan Bhatia. It is nothing short of an aggression by Pakistan and these Bills will not help us. That is all I wanted to say. Thank you.

(Suppression of Terrorism)

Bill, 1992

THE VICE CHAIRMAN (SHRIMATI SUSHMA SWARAJ) : Shrimati Satya Bahin, not here. Shri. Chaturanan Mishra.

की चत्रानन मिश्र उपसभाध्यक्ष महोदया, इस विधेयक में जो काछ शी कमजोरी हो और एक-दो डाफ्टिंग की कम-जोय्सि के बारों में माननीय सदस्य श्री जेठ-मलानी जी ने कुछ कहा है उसने सहसत रहते हुए भी मैं इस विचार का हूं कि इस बिल को जितनी जल्दी हो पास कर देना चाहिए। मुझे मालुम नहीं है, शायद विदेश मंत्री जी बताएंगे कि सार्क के किसी दसरे दंश ने एसा कानन अभी तक पास किया है या नहीं किया है, वैसे कन्वेंशन में तो सभी एक मत से जाहिर किए हैं। अनर भारत एसा करता है तो इसका बाकी देशों के ऊपर अच्छा प्रभाव पडोगा । इसलिए इस काम को करना बडा जरूरी है बावजद इसके कि पाकिस्तान जो कुछ हरार खिलाफ कर

रहा है वह अत्यंत निन्दनीय है। यह हो। हमारे भारत पर है क्योंकि हम सबसे बड़ी देश है यहां, इसलिए हमारे उत्पर निर्भर करता है कि हम इस भूभाग में कैसा बातावरण बनाएं। मझे पाकिस्तान को अघोषित यदध के खिलाफ तो यहां कहने की जरूरत नहीं पडेगी, यह तो सभी जानते है, सब उसके खिलाफ है। लेकिन मैं इस बात को समझता हूं कि कुछ एसी गिल्तयां हमसे भी हर्दे हैं जिसके चलते आज कुछ बातें और भी उग्र रूप से हा रही है। मैं इस बात की चर्चा इसलिए करता चाहता है कि दासरे विश्व यदध के बाद में जितने दोशों का बंटबारा हुआ था—जर्मनी का, वियतनाम का, कोरिया का, सभी एक दसर' के नजदीक आ रहे हैं, एक देश वन रहा है लेकिन क्योंकि धार्मिक आधार पर भारत और पाकिस्तान का बंटबारा हुआ था इसलिए दिन-प्रतिदिन हालत खराब होटी जा रही है और इस भूभाग में अगर भारत और पाकिस्तान आपस में कोई अंडर स्टॉडिन नहीं करें तो यह सार्क ठप ही रह जाएगा, यह कोई असरदार काम नहीं कर सकेंगा। में इस बात से सहमत हूं कि सार्क की एक इकोनोमिक क्षेत्र केरूप में एसे डेवलप करना चाहिए जैसे दनिया में अन्य लोगों ने किया है। कामन मार्किट तो बहुत बड़ी बात हो गई है और अमेरिका ने भी जो कुछ किया है और फिर इधर जापान और एशियन कन्द्रीज जो कर रहे हैं, इसकी दोखते हुए हमकी वैसा ही सार्क को डावलप करना है। मैं माननीय सदस्यों से कहांगा कि दूसरे देश की मुसीबत को अपने फायदे का प्वाइन्ट नहीं बनाना चाहिए । हम लोगो ने भी बनाया था जब बंगला देश पाकिस्तान से टुट रहा था तो हम लोगों ने उसे टुटने में मदद दी थी, आप जरा अपने हारे में सोचिए, और उससे लोगों में अविश्वास पदा कर दिया है इस भूभाग से। श्रीलका के खिलाफ और इस बात के सबत है कि आपने एल. टी. टी. ई. को दी थी इसी पवित्र भूमि में। आप सराकात रच दते हैं और बाद में दूसरों की हरकत बरी लगने लगती हैं। हुं कि सं कम

वक्त आ गया है, हमारे लिहाज से तो पहले

भी आया था, आप और भी जिम्मेदारी हुंग से काम की जिए और पड़ोसियों में ओ दहशत है कि इण्डिया बहुत बड़ा है, हमको दबा डालेगा, उस दहशत को समाप्त कर दीजिए। अगर कुछ तात्कालिक घाटा भी होता हो तो इसको आप सिहए, क्योंकि जब पाकिस्तान के साथ जल वगैरह का विवाद हो रहा था तब नेहरू जी ने या गांधी जी ने फण्ड के मामले में कई रियायतें दी थी उस वक्त में भी। यह शायद माननीय सदस्यों को याद होगा।

यह जो सार्क बना है, इसके लिए एडसे ज्यादा फण्ड इण्डिया देता है। मुझे जहां तक स्मेरण है, टॉटल सर्च का शायद एक तिहाई भारत देता है और फिर इसी तरह से पाकिस्तान भी लगभग एक चौथाई से कुछ कंग दोता है। बाकी लोग छोटी-छोटी रकम चकारों हैं। तो यह अच्छी बात हैं। मैं दोह रहा हूं कि जो वहां मृद्दे तय हुए थे, उसके बार में तुरन्त कार्रवाई करने की जरूरत है। पहली बात तो मैं यह चाहुंगा कि भारत जिन चीजों के बार में श्रेष्टता रखता है, जैसे रिसर्च के बारे में, शिक्षा के बारे में, साई स की शिक्षा के बारे में, टोक्नोलोजी के बारे में मॉडिकल साईस के बारे में इसमें आप पड़ौसी देशों की और भी ज्यादा ट्रेनिंग दोने में मदद करें। वह जो सींचतान के करते हैं, वह न करें। उनमें एसी फीलिंग हो जाए कि यह हमारे लिए सदमद में बड़े भाई का काम करते हैं। अब बह बड़ा भाई नहीं जो सबको दबाए चलता है, वैशा नहीं । यह भावना जाप पैदा कीजिए एजकेशन और रिसर्च वर्गरह के बारे में इण्डिया, पाकिस्तान अं!र बंगला दश का टरिफ बहुत हाई है। इस पर आपको पेशकदमी लेनी चाहिए, क्षाप दासरोसे डवलप्ड हैं। आपके पास ऐसा रामान ह⁴—इंजीनियरिंग उद्योग में बढ़े हैं, इलक्ट्रोनिक्स, बिजली इक्किप-में टमें आप बढ़े हुए हैं, रेलवे लोकों मोटिय बनाने में आप बढ़े हुए हैं। हमारे पड़ौसी जो दूसरे देशों से मंगाते हैं, उसमें उनका ट्रांसपोर्ट का सर्चा बहुत ज्यादा पड़ता है, जबिक हम उनको सीथे दे सकते हैं। बंगला देश की हम कपडा और भी दे सकते हैं। आप अगर नहीं भी दोते हैं तो समगीलंग करके आपका

श्री चत्रानन मिश्र]

कपड़ा नेपाल, बंगला देश और भटान जाता है, मै जानता हुं इस बात को । आएका कपड़ा इतना महागा है कि में एक बार अफ-गानिस्तान गया था । वहां भारतीय मृत के जो व्यापारी लोग थे, उनसे **मैंने पृष्ठा** कि आप कपड़ा कहां से लेते हैं । उन्होंने बसाया कि हांगकांग से । हमने कहा कि आप भारत से क्यों नहीं लेते हैं। उन्होंने कहा कि वहां बहुत ज्यादा महंगा है। तो आप इतना टैक्स लगाए हुए हैं कि देश के लोग भी सफोकोशन में हैं और बाहर भी आपका माल नहीं विकता है। वैसे क्यालिटी बहुत ज्यादा खराब नहीं है। मैं इस बात का साक्षी हूं कि भारत <mark>का कपड़ा नेपा</mark>ल <mark>जाता</mark> है और वहां मेड इन जापान का करके बेचा जाता है, क्योंकि जापान की शोहरत हो गई है कि वह बड़ा अच्छा कपड़ा बनाता है, वह सब चीज अच्छी बनाता है। आज भारत में गांधी युग के हम लोग हैं। उस वक्त स्व-देश के प्रति प्रेम जग रहा था और अभी जो सरकार हमार देश में आ रही हैं. विद्य के प्रति प्रेम जगा रही हैं। यो उसका नतीजा यही हो रहा है कि यहां भी हमारा कुछ नहीं चल रहा है। इसलिए मैं जाहता हां कि यनिलंटरल भी अगर संभव हो तो आप एंसा कीजिए वर्ग बोर्डर से जो तस्करी हाँती है, इसको आप नहीं सेक सकते हैं। जितना फोर्स रिखए, फोर्स ही कमीशन लेने लगता है। आय कहां से और लाइएना ? वैसा आ दमी द नियामें कम हो गया है जो आ **पक**े. मिलेगा इसीलिए युनिलेटरली कीजिए, आपका सामान वहां और ज्यादा जा सब्म और सीधे आपको व्यापार में भी फायदा हो और इससे सम्बन्ध भी अच्छा वन सकेगा। इसलिए इंपोर्ट रिस्टक्शन पर सीरियशली आप विचार करिए । (समय की घंटों) . . .

मैं एक-दो बातें कह कर समाप्त करना चाहता हूं। साउथ एशिया न्यूज एजेंसी जो वनी, तो समाचारों के आदान-प्रदान के बारे में पेशकदमी ली जाए कि उससे ज्यादा से जगदा सुचना प्रसारण आदान-प्रदान किया जाए। एशिया और इस रोजन का फूड सिक्योरिटी रिजर्ब का तय हुआ था, उसके बारे में आप पेशकदमी लीजिए। मैं जानता

हुं कि आप कुछ फुड इंपोर्ट कर रहे हैं। लेकिन यह हो किसी दुदिन के साए के लक्षण हैं। हमारे पास फूड रहता है और पड़ौसी देशों की जरूरत है तो हम उनको दे सकते हैं। वह सस्तीदर पर देसकते हैं। अगर फड इंपोर्टभी कीजिए तब भी उनको दीजिए, ताकि वह आपके साथ अच्छा सम्बन्ध बनाएं। इसी तरह से विकास के लिए एक रोजनल फंड की बात थी, जो सार्क की मीटिंग में आई थी। इसलिए में अनर्राध करांगा कि उसको मजबत करने की दिशा में कुछ किया जाए। मेरे कहने का तात्पर्य यह है कि जाल जाउट एफर्ट्स किया जाए, जिससे सम्बन्ध अच्छा हो । जिससे संबंध अच्छे हों, दोनों देशों के बीच में संबंध अच्छे हों। वही आपके टरिंग्स को रोक सकता है एक तो पाकिस्तान वाले आपके न कानून बनाने से, न बहुत ज्यादा भाषण करने से और न हांस-हसकर बात करने से मौजूदा समस्या का निदान होने वाला है । यह दीर्घकालीन समस्या है लेकिन आपको ऐसी देशकदमो लेनी चाहिए जिससे आप इसको हल कर सकै। उब भी इसे हल होना है वह शांति और दोस्ती से हीं हरिया 🕹

माननीय उपसभाध्यक्ष महोदय, अगर आप मध्यः युरोप से शुरू कीर्<mark>जिए और फिर इ</mark>ज-राइल वर्गरह होते हुए, अरब देश होते हुए. परिकस्तान, भारत, अफगानिस्तान, श्रीसंका जाइए, ये प्रानी सभ्यंता के क्षेत्रों में पता नहीं धार्मिक कट्टरता कहां से आ गई है। जो हिंदाओं में कट्टरता नहीं थी, वह भी श्रूक कर दिए हैं पांच सौ बरस प्रानी बाबरी मस्जिद लेकर डांबाडोल किए हुए हैं देशों को पार्तियामोट को और सप्रीम कोर्ट को। कौन भृत सवार हो गया, मैं नहीं जानता, पुरानी सिविलाइजेशन जो दानिया की थी उसके अदर में । यह चिंता की बात है। इसीलिए जो लोग समझदार है उनको सारा प्रयास करना चाहिए कि इस दाषित वातावरण को ठीक करें और आगे का मार्गप्रशस्त करें जिससे भारत भी बढ़ सके और हमारी पड़ोसी भी बढ सको । धन्यवाद ।

SHRI JAGMOHAN (Nominated):
Madam, I would like to point out that
Bill will have no practical utilty at all,

[26 NOV. 1992]

425

whatever be its intentions. You see, this Convention was signed in 1987; it is precisely at the same time that Pakistan intensified its activities for instigating, promoting terrorism in Kashmir, and also in Punjab. We should therefore, understand Pakistan's intention. Let us not indulge in self-deception. It is quite clear what Pakistan is doing,

Well, our Primary job is to make it clear to Pakistan that it must first have a clear conscience. Otherwise, on our Part would be only a case of-

'दिल बहलाने को गालिब ये स्याल

I can tell you, now straight away not a single case of prosecution will be launched under this Bill when it becomes an Act. This you can take from me. I will just give you a few examples. The Vice-Chancellor of the Kashmir University and his private secretary were killed. There was a clear proof that the killing was done after a telephone instructions were received from Brigadier Imtiaz of I.S.I. According to the case registered by us. Brigadier Imtiaz could be an accused. Do you think that Pakistan would make available Brigadier Imtiaz to us or they would prosecute him? us be practical about it. They will never do that. Similarly, you take the case of Shaukat Bakshi, We arrested him. He clearly said that this had been done by Amanullah's promoting. He was one of the accused persons in the case. Extradition warrant was issued when he was in the United States. He slipped away to Pakistan and that was the end of So, after this Bill becomes the matter. an Act, do you propose to move the Pakistani authorities for handing over Amanullah Khan to us? Do you propose to ask the Pakistani authorities to hand over Brigadier Imtiaz over to us? Or, would you propose to Pakistan authorities that they should themselves prosecute these persons? Would they prosecute them?

Another lacuna is that if someone is doing something wrong within a SAARC country, say Pakistan the accused would

be made to slip away to a non-SAARC country, what will happen? It is just an exercise in futility. Therefore, it should: be quite clear that unless there is an honest intention the Act will merely be a piece of legislation on paper, and nothing else will. come out of it. Another point is that we have ourselves proved incapable of prosecuting offender here successfully in our own designated courts. Much has been said about ourselves being soft to Pakistan.

I would, therefore, ask a counter-question: Why are we being soft here? When I established a designated court' in Jameru. a lot of thue and cry was made here, in this very Parliament it self. And when almost serious cases were worked out at that time, investigated through the CBI, put and bfeore the Jammu designated court, Propaganda noises which wear made on some petty consideration. cases were taken back to Srinagar and practically dropped. The issue is: even when there was solid evidence, prosecution was not allowed. The fault lies with us and our State. If we are adopting such soft attitude, do you think Pakistan. or any other country will take us seriously and take corresponding action in its country?

Now, I will tell you another case. Our own ex-Chief Justice of the Jammu and Kashmir High Court is clearly propagating seceseion and indulging in a its of sedition. He is committing offence under section 124A of the Indian Penal Code. Portions of affidavits are being distributed in the United States. Neither the State Government nor the Central Government has thought it wise to prosecute him. filed an affidavit in the court and then it is used as a propaganda piece all over the world. And yet no action has been taken. What is the use of the laws?

So, my suggestion is that, if we are really serious and do not want to waste our time and resources, then we should do something very concrete and positive. Only then this type of legislation would have some Otherwise it would have no meaning. meaning at all. Thank you very much.

SHRI INDER KUMAR **GUJRAL** Vice-Chairperson, (Bihar) Madam rise to support the Bill. I do feel that despite all the limitations, despite all the painful chapters in the relationships amongst the neighbours, this is a step in the right direction.

We do feel that in the post-Cold War era the whole world is changing very fast. It is a fact that in the entire world today, regional cooperation is the relevant agenda for everybody. It is an unfortunate fact that in South Asia we that have not moved in direction much as we should have. The is not ours. There are several things which have come in our way but, all the same, it is encouraging that despite all limitations, despite all the frustrations. despite all the painful chapters OHE history, though we are moving very slowly, we are moving in right direction.

Five years ago this Convention was signed. If it has not come before as a Bill, I do not blame the Government for that. These five years were very painful experiences in our Inter-relationships. Several things had happened and those days that are full of agony, those days are full of pain for the nation. The resistance and the mindsets that we all suffer from in this region and the way we keep on clinging to the past of not building better relationships amongst the neighbours, in varying degrees is, sort of, manifest in all of us.

We Indians are, possibly because democracy, slightly ahead in trying release ourselves from those mindsets, but I do not see such evidence in several other countries.

The difficulty at the moment is that we are trying to work out a relationships, but on what basis? How do we deal with the relationships? We have naturally to look at the relationships in terms of various neighbours, in terms of bilateral relations, and unless we evolve good neighoburly relationship codes in own style, it will be very difficult to work it out. Let me look back to India-Sri Lanka relations, for instance. I was there recently. We have seen several chapters of this, and India has paid a very heavy price in the dastardly assassi-Rajiv Gandhi, the former nation of Prime Minister of India. He had taken very positive steps in trying to improve relationships between the two countries. The Rajiv-Jayawardene Accord was step in that direction.

But the tragedy was that the type of forces that were released, to an extent by us also, ultimately boomeranged, and we paid a heavy price for this. I am saying this not to accuse anybody. I am saying this to urge that let this be the chapter of the past from which we must release ourselves and evolve a code that respective countries will not permit any activity of any type against the neighbours. The SAARC and all other co-operation organisation only then will be effective. We have seen it often. But, I think, it has been very adequately spelt out in Simla Agreement itself. The Simla Agreement is often talked about only in one sense, about the Kashmir situation. only about Simla Agreement is not Kashmir, but it is a charter of good neighbourliness, how one should behave with one's neighbour, regarding propaganda, regarding talks, speeches, activities.

Similarly, I think, we have to look at the agonies of the Indo-Bangladesh relationship. It also has several chapters, and I do not want to take this opportunity to spell those out. But, I do feel that in the Indo-Bangladesh relationship are moving towards a more positive understanding of each other.

The Indo-Pakistan relationship, unfortunately, continues to be a very agonising Much of what my friend, Mr. chapter. Jagmohan has said, is valid. It is a fact that the type of experiences that we have been going through both in Punjab and Kashmir, has caused us a great deal of not only agony and pain but a type of on-going, weeping wound that we have been seeing. It is a fact that Pakistan's intervention in these two regions is not only blatant but also very manifest. There is enough evidence available to prove the fact that it is there.

I do not agree that we are not doing anything. I have sympathy with my colleague, the Minister. I think, diplomacy is a very difficult task. After all, what is the purpose of diplomacy? To try to avoid war if we possibly can. I think this is the consensus in the Indian political system, that we definitely do not want war we must avoid it. I am one with the Government when it is making all its efforts to see that the situation improves in a way both internally and externally and that we are able to deal with the situation.

In Punjab, for instance, the situation definitely has taken a turn for the positive. How it has happened and why it has happened, this may not be the occasion for me to spell out. But the fact is that ultimately we are seeing the light Well, at the end of the tunnel. is the situation which, I think, we should try to create in Kashmir as well. I feel that the process which Mr. Chavan has recently initiated, of talking to all parties and also sending a delegation, is a positive one, and I support it because we must understand that a political process is a process and can not be an event. Sometimes we think that we should frogjump and straightway reach elections. You cannot do it possibly because these difficulties are there. So, I do hope that the process-I wrote to the Home Ministerhe is continuing, will ultimately be able to help us out because the most important factor is that we must see and understand the internal dimensions of the problem. why it has happened and why, what we are seeing in Kashmir and Punjab today, we did not see earlier.

Well, sometimes confessions are very difficult and sometimes very painful, but, I think, sometimes it has to be made. Therefore, we must see that whether it is Kashmir or Punjab we are dealing with our own people. We believe in national integration. Integration is always integration of the people and not of the lands alone. Therefore, we should start thinking that Kashmiris are blood of our blood. When we say that Kashmir is an integral part of India, what does it means? It means that the Kashmiri people and the

people in the rest of India are of the same blood and the same bones. If we see that, it will be easier for us to understand, and sympathise with them. There are several things which should not have been done in the past but have been done and the neighbours have taken advantage of that.

Well, we have to deal with our neighalso. But, I think, honestly we have to deal with ourselves as well. cently, Madam, for the last one year or eight nine months or so efforts have been made at the non-official levels for dialogues with Pakistan. I have also participated in some of them. When I go to Pakistan and when Pakistani friends come here, we do find a large area of commonality of interest and understanding and wish understand each other. The Pakistani people have their difficulties as well. The difficulty is not that the Pakistani people do not want to have good relations with India. It is not that the Pakistani people think that they can gain by intervening in Kashmir and in Punjab. But the type of policy that Pakistan has got creates problems for them as well as for us. Therefore, I think we have to look at it in a broader sense. I do feel that the Minister will kindly have a look at the lacunae which have been pointed out by my friend, Mr. Jethmalani, in the Bill because I am not a legal expert. So I will not comment on those. But I do hope the Minister will ask his legal experts to have a second look at it because it is a helpful suggestion.

Before I sit down, I would only say, let us understand that SAARC is a platform which is in our own interest, must be encouraged SAARC, an institution which ultimately helps all of us. SAARC should be strengthened and also its areas of interest and areas of activities and agreements should be extended. We may be able to get some results out of this new Bill or we may not. But it definitely means that this by itself is a good effort when countries sit together and sign agreements on some issues. Signing an agreement even if it is dishonest, even if it is not implemented, shows the signs of an era ant. shows the direction in which the world has to move. Madam, with these words. support the Bill.

श्रीमती सत्था बहिन (उत्तर प्रदेश) : उप-सभाष्यक्ष महोदया, मैं आपके प्रति धन्यवाद प्रकट करती हूं जो आपने मुझे बोलने का मौका दिया ।

 महोदया, आज आतंकवाद ने न केवल भारत में बल्कि पूरे विश्व में एक एोसी समस्या उत्पन्न कर दीहै जो सबके लिए चिंताजनक है, केवल भारत के लिए ही नहीं है। भारत पूरी तरह से इससे प्रभावित है। मैं समझती हूं कि ए'से समय में जो हमारे सार्क देश है वे एक महती भूपिका निभा सकते ह[ै]। जहां तक विकासशील देशों का सवाल है, उनके अंदर एक इच्छा शक्ति है, अपने देश के विकास के लिए, अपने देश की समस्याओं को हल करने के लिए और लोगों तथा जनता का जीवन स्तर उठाने के लिए । लेकिन वहां यह जो आतंकवाद है, इससे हमारे देश भारत का, हमारी सरकार की इतनी शिंक्त और इतना पैसा इसका मुकाबला करने पर खर्च हो रहा है। इस आतंकदाद से निपटने के लिए एक सो बहुत मस्सकत करनी पड़ रही है[।] और यही नहीं हमार पड़ोसी देश श्रीलंका की हालत हमसे कोई अच्छी नहीं हैं। बरिक मी तो कहूंगी कि वहां की हालत हमारे देश से ज्यादा खराब है। आतंकवाद की बढ़ाबा देने में जो दूसरे देश है उनको भारी हाथ होता है। हमारा देश, हमारे देश की जनता और हमारी सरकार का अनुभव है, हमारे देश के विभिन्न दलों का यह अनुभव है कि पाकिस्तान अपने देश की आंतरिक समस्याओं से निपटने में जब विफल होता है तो वह उस तरफ से जनता का व्यान बंटाने के लिए भारत का हव्या सड़ा करने की कोशिश करता है कि उनका सबसे बड़ा दुश्मन भारत है। इससे हमको खतरा है और दूसरी तरफ भारत भें तोड़फोड़ और विघटनकारी प्रवृतियों की बढ़ादा दोने के लिए अपने यहां प्रशिक्षण कोन्द चोले हुए हैं। इन प्रशिक्षण केन्द्रों में वे यहां के नीजवानों को गुमराह करके ले जाते है और उनको तरह-तरह के लाजच दिए जाते है और उनका दिसाए का मेकअप ऐसा बनाकर उनको साधन दिए जाते हैं और उनको यहां तोड़कोड करने के लिए भेज दिया जाता हैं। मैं समझती हूं कि इस पर

अंकुश तभी लगाया जा सकता है जब ि अंतरराष्ट्रीय क्षेत्र में जो विकासकील देश ह वे एक दूसरे से सहयोग कर और एक दूसर के मामलों में हस्तक्षेप न करते हुए सहयो की भावना से आगे बर्ड़ी। पाकिस्तानः त भारत का हव्या दिखाकर विदेशों से भ सहायता लेता आ रहा है है जहां त विकसित देशों का सवाल है, बड़े दें दुनिया में अपने साधनों के बल पर, अप अहम के बल पर दादागिरी करना चाहते हैं। मैं निसंकोच कहना चाहती हुं कि इन देश के अंदर यह भावना होती है कि जो दूस लोग है वे हमारे मोहताज रहें और ए दूसरे से लड़ते रहें। मैं कहना चाहर हं कि जिस तरह से सभी देश, जैसा कि मैं कहा एक दूसरे के साथ सहयोग की भावन से मिल बैठकर बातें करों, एक दूसरों के सा व्यापारिक संबंध बढायें, एक दूसरे की ज चिता और दुख दुई है उनकी तरफ देखें उनको हल करने की बात कर और अन्तर्राष्ट्री क्षेत्र में जो एसे देश हैं जो पड़ौसी देशों म आतंकवाद को बढावा दोते हैं, सार्क दोई के अगर इच्छा कर हो तो ऐसी ताकतों को अलगथलग किय जा सकता है। यदि उनको अलग-थलग क दिया जाए तो नैतिक रूप से वह कमजो हो जाएगे और आतंकवादी गतिविधियों य ददावा नहीं देसकी । इस तरह सेज तक भारत का सवाल है, भारत विकासक देश हैं और भारत की अपनी एक अह भूमिका है। आज से नहीं श्रीमती इन्दि गांधी के समय से, राजीव गांधी के समय ः और पंडित जवाहर लाल नेहरू के समय से ह और आज भी हमारे माननीय नर्रीसह राव ी के नेतृत्व में भारत का अपना एक जलग स्था है, अपनी प्रतिष्ठा है। दूसरे देश जे विकासभील देश हैं वे भारत की तर आहा से देखते हैं। हम अपनी समस्याओं भी लड़ रहे हैं। इस तरह से हमारी उब जिम्मेदारी हो जाती है । एक तर्फ ह अपने आंतरिक मामलों में जो हरा समस्याएं हैं, विकास की समस्या है, आतंकवाद की समस्या से लड़से हैं और दासरी तरफ हमें प्रतिष्ठा बढ़ाने के लिए दूसरों का विक्वास हासिल करना होता है जो हमारी नैतिक जिम्मेदारी है। हमें पुरा विश्वास है कि सर्कि देशों में संगठित हो कर के इस समस्या की ओर हम ध्यान दंगे, ईमानदारी से सहयोग करेंगे और एसे देशों की बेनकाब करेंगे. पहले तो उनकी समझायों गे कि इस तरह की बात नहीं होनी चाहिए जहां तक मेरा विश्वास है पाकिस्तान की जनता को अगर सही मायने में परिस्थितियों का ज्ञान कराया जाए तो किसी भी देश के लोग एक दूसरे के साथ अनुता नहीं चाहते है। अगर शासकों का अपना कोई राज-नीतिक स्वार्थ न हो, बाहे भट्टो के समय हो, बाहे अयुव खान का समय हो, बाहे नवाज शरीफ का समय हो तो इस समस्या प्र काबु पाया जासकताहै। हमें सब को इकटठा कर के आतंकबाद से लडने के लिए सकल्प लेना चाहिए। मैं समझती हं एक दासरे के आंतरिक मामलों में हस्तक्षेप नहीं करना चाहिए । व्यापारिक हित भी हैं। जहां तक आतंकवाद का सवाल है यह अंतर्राष्ट्रीय जगत में मादक पदार्थीं और हथियारों की तस्करी से आरंभ होता है। वेरोजगार नौजवानों को गुमराह करने के लिए इस तरह की थोजनाएं बनाई जाती हैं जिससे इस तरह की परिस्थितियां बनें। अगर हमारा किला मजबूत होगा तो दुसरे लोग कितना भी परिश्रम कर्र, हमारा क्ष्छ भी नहीं बिगाड सकते हैं। मेरा कहना यह है कि अंतर्राष्ट्रीय क्षेत्र में हमें एकजट हो कर एसे लोगों को बेनकाब करना चाहिए । अगर हम एकजट हो कर ईमानदारी से जापस में सहयोग करोंगे तो में समझती हूं कि जातंकवाद पर काब पाने के लिए यह एक सही दिशा में सही कदम होगा। भी भारत सरकार से आशा करती हूं कि हमारे प्रधानमंत्री जी इसमें एक कशल नेतृत्व दें सकरेंगे, अच्छी दिशा दे सकरेंगे। भारत के 28-404 RSS/93

लोग ही नहीं दुनियां के विकासशील देश भारत की तरफ आशाभरी निगाह से देख रहे हैं। में इस संकल्प के साथ अपनी बात समाप्त करती हूं कि हम कुश्चलता के साथ, ईमानदारी के साथ दुनियां को सही दिशा दे सकर्षे। धन्यवाद!

SHRI SUKOMAL SEN (West Bengal): Madam, I rise to support this Bill. While extending my support to the Bill, I would like to make certain points for the consideration of the Government.

Madam, terrorism is a big problem with which our country is affected. It is not only our country but many countries of the world are affected by the danger of terrorism. Recently, our country has witnessed a spurt in terrorism in different parts and this spurt in terrorism has its origin in the dissatisfaction of certain sections of the people on different grounds. Unfortunately, terrorism in our country has been prompted by certain other countries which are our neighbours. If terrorists are given shelter by neighbouring countries and are trained and given help and aid by neighbouring countries, it creates a very big problem. In fact, it creates a real threat to the unity and integrity of the country. In SAARC Convention, all the member-countries are working together. It is good that a Convention has been adopted by these countries. the intention of the Convention should also be properly fulfilled. Unless all the member-countries are true to the Convention, the problem of terrorism cannot be solved Merely by having a Convention of this type the problem cannot be solved. If terroristic activities are prompted by neighbouring countries to create trouble in other countries, then such a type of Convention means nothing. On the contrary, it creates further international problems; it creates further tension between the neighbouring countries.

Madam, I could not understand one point and I would be happy if the hon. Minister explains it. This Convention is all right. For India we can try and punish any terrorist committing a crime. But at the same time, if some terrorist is committing crimes in the country and runs away across the border and gets shelter there, then what is the remedy? We don't have extradition treaty with SAARC countries. Unless there is extradition treaty with other countries, how a terrorist committing an act of terrorism in our country and taking shelter in another country, will be looked and how those people will be brought to the country and tried? That is not clear from the provisions of the Convention.

Then, in this Bill there is one point that they will define what the acts of terrorism are, what offences will be treated as an act of terrorism. Now taking hostage is condemned internationally. It is understood. But what other acts will be treated as acts of terrorism? The Government should give a proper thought to it. There many theories in the country and all over the world that sometimes terrorists are treated as liberators struggling for liberation of a particular community, if not of a country. All those acts should be treated as acts of terrorism. They are appreciated by certain sections who say that these are not acts of terrorism but acts of patriotism and acts of liberation. That is why these points should be properly defined when he comes to the implementation of this Act and when the Convention will be implemented in practice.

Another point I want to mention is that in dealing with terrorism, the State should not act in an arbitrary manner. It should exercise some restraint. Clause 8(i) and (ii) gives liberty to the State to take action. If in good faith or with good intention,

they have done semathing, then nothing can be done against the State which takes recourse to this Act. Here comes the question of arbitrariness on the part of the State. There are instances where in dealing with the terroristic activities, the security forces acted arbitrarily and the question of human rights arose. This part also should be properly looked into and it should be ensured that arbitrariness in dealing with terrorism is eliminated so that human rights are properly safeguarded.

In the name of suppressing terrorism human rights should not be suppressed. That part should be properly looked into by the Government. This is very important; otherwise, we have faced so many problems whether in Kashmir or in Punjab. This point had been made out. I am not going into details as to how far that is true or not, but this point was made out by various quarters including the International Human Rights Group. They may be motivated, but certain truths are also there. While human rights are being suppressed, this point is to be looked into.

My last point is this. While the intention is good and I support the Bill, at the same time I would like to see that in the next meeting of the SAARC the Government of India takes up the issue that this Convention should be followed with really a good intention and an honest intention Otherwise, it will be a dual policy—on the one hand giving tribute to the Convention and on the other aiding and abetting the terrorists to create disturbances in the neighbouring State. That will be very harmful.

Thank you.

SHRI S. MADHAVAN (Tamil Nadu): Madem, I welcome the object of the Bill This will go a long way to convince the people of our neighbours that India is not for terrorism. This Bill also helps to relieve the strained relations with our neighbours. I want to mention that the terrorist activities led to the strained relations with Sri Lanka. Tamil Nadu State is the worst

iffected State by the strained relations with iri Lanka even today. The State has got t grievance against the Central Governnent that it is not helpful to the State of Famil Nadu in suppressing the terrorist ectivities in that State. I welcome specially he provision which says: "Hostage-taking and other offences mentioned in Article 1 of the Convention will not be considered as a political character for extradition purposes under 1962 Extradition Act." This shows that the political decision taken by one country supporting the terrorist actitities in other countries leads to strained elations with those countries. I want to (now what the political character of the offences is the Government thinks of, under his Act. Because, I understand, the politial offences have not been defined under he 1962 Extradition Act. So I suggest hat the Government must come forward vith what the nature of the political offenes is that will not be attracted under the xtradition Act. This must be implementd wholeheartedly to get the support of the leighbours. I must mention that so far as ri Lanka is concerned, the Sri Lankan lovernment is being nurturing a grievance gainst the Government of India that it as not helpful to that country in certain spects of militant activities. So J must ell the Government that after this Bill is assed, the Central Government must come the help of the Tamil Nadu State to put own the terrorist activities aided by other ountries which give a lot of trouble to 10 Tamil Nadu State Administration.

श्री गोहम्भद सलीलुर रहमान (आन्ध इंश) : मैंडम, बाइस चेयरमैन ्र एस.ए.ए.**थार.सी.** इन्बोंशन (सप्रशन फ टौरारिज्म) जिल, 1992 का ।निब से और अपनी पार्टी की जानिब ल सर्पोट करताहा। जो कि इस विल में छ खामियां और कछ किया जरूर है, ार इसके बावजद भी यह बक्त का तकाजा कि इस किस्म का बिल पास किया जाए। ा वजह से कि 1987 ई. में कन्बेंशन पास त्या गया और उस पर बा-ह सियत एक मेम्बर टी को इंडिया ने भी दस्तखत किये हैं....

और जब दस्तसत किए हैं तो यह इस्टलाकी जिम्मेदारी हमारी होती है कि हम इसकी हमारो मुल्क मों भी नाफिस क**रों भी**र **इसं**की ताल्लुक से लेजिस्**लेशन कर**ें। अंब रहा जैसा कि हमारे मौजीजज मैंबर सम जैठमतानी साहब ने कहा है कि उसमें डापिट न में कुछ गलतियां ह^e तो मैं आनर**ंबल मिविस्टर सङ्ख्य** से यह दरस्वास्त करूंगा कि उन गलतियों को आप दुर करने की कोशिश करों ताकि यह बिल तमाम गलतियों से पाक बिल बन सके। मैडम, यह राज्य जो तशकील किया गया था इसके जो 7 मैं बर अराकीन हैं, उनके सीक्षियो इकोनोमिक डिवैलपमॅट के लिए बनाया गया था, उनकी पोलिटींकल स्टॉबिलिटी के लिए बनाया गया था और रिजनल और इंटरनेशनल पीस वहां पर रहने के लिए बनाया गया था। हम पिछले चंद सालों से दोन रही हैं कि जहां तक इसके तालीमी मैदान, मजाशी बैदान में जो एक्टोविटीज चल रहें हैं इंतहाई काम-बाबी के साथ यह साक कटोज में बायस में एक-दसर के जो भी एक्टिविटीज हैं और उसके ताल्लुक से काश्यादी के साथ काम जल रहा है। तो जाहिर है कि इन मैंबर सुमा-िलक मों ला एंड आर्डार के प्राब्लम **को और फिर** इतहाई एक प्रसक्त माहाल को अगर बनाना है तो जहिंद है कि इसमें टैरॉरिज्म से भी यह तमाम मुमालिक बिल्कुल पाक होना चाहिए और जितने मैंबर मुमालिक हैं, यह सब उनका फर्ज है कि वह एक-दूसरे ममालिक में इस तरह की एक्टिबटीय न करा। अब हमार पड़ोसी ममालिक की जानिब से ख़ास तौर पर पाकिस्तान की जानिब से काइसीर और पंजाब वगैरह में जो एक्टिब-टीज बल रहे हैं और फिर श्रीलंका की जो एत.टी.टी.इं. की जो एक्टिविटीज वल रहो है वह मैंबर ममालिक की ताल्ल क मैं हमारे आनरोबल मिनिस्टर साहब से वह कहांगा कि बाइंदा जब भी सार्क की मीटिंग होगी आप उसमें इस मसले की उठाइगे मौर कहिए कि सार्क के जो एम्ज एंड आन्जेंक्ट्स हैं

(Suppression of Terrorism)

Bill, 1992

[श्री मोहम्मद बलालुर रहमान]

उसकी पूरी-पूरो तकगील करें। इस किस्म से अगर आप टैरोरिजम को फरांग दोने की कोशिश करेंगे तो जिस मकराद के लिए सार्क बनाया गया था उसके अगराज और मकासिद ही नाकाम हो जायेंगे। इस बात को आप जरूर उठाइये। लिहाजा यह जो बिल है, इन चंद अलफाज को साथ, मैं इस बिल की संपोर्ट करता हूं।

مشرى محرضيل المنظآن بهآه وهم لمردم ميلام والتي تورين صاحب مين - 5 - 11- End - End كنوينتن «ميريين آف شرورزم یل ۱۹۹۲ء کا این جانب سے اور این یارن کی جانب سے فل سپورٹ كريه بول كوكراس بل ميس كحيضاميان اور کی کمیان صرور ہی مگراس سے یا وجود ہی بہ وقت کا تقامنا ہے كراس فسيم كابل باس كمياجات، اس وحمد سے کہ ١٩٨٤ء مس كنوينشن ياس كياكبيا اوراس بين عينيت أيك ممبرکنٹوی کے ازاریائے بھی دستخط دب دستخط کے ہیں توسافلاقی درواری ہماری موتی ہے کہ ہم اس کوہمارے ملک بیر کبی نا فذکریں اوراس سے تعلق مع ليجسلينن كرس - اب رما جسياكه بماري عززمم رام جيم ملايي صاحب نے کہاہے کہ اس می گورفتنگ

مغطيان إي توبي آئرين الشيط الم على برورواست كرواركاكر عليول كوآب دور كريف كالوشش تاکہ یہ بل تمام فلطیوں سے ساف بل بن سکے ۔مدیرہ م ے جوتشکیل کیا گیا تھا اس کے رك ممبراراكين ببي أن تصوفتين مک ویولینٹ سے لیے بنایا گیا ان کی بولیت کل استبلیٹی کے لئے بيائقا أورريجبنل اورانطريتنل ومال بررهن مح سع بناياتي بهم بجعد چندسالون مي دسيم ، ہیں کر جہاں تک اس سے تعلیمی ن، مى ستىمىيدان مىيى بى وفيزول ري به انتها في بی کے ساتھ ہے سارکساکنٹڑینز أبيس مين جواميتي وشيربي أور سے تعاق سے کامیا بی کے ساتھ بیل رہاہیے وتوظ ہر ہے کہ مهر ممالک میں لا این را ار گررکے كوا وركيرانتها في أيك رسكون ل کواگر جانا ہے توظام ہے کہ بى بىرورزم سے بھى بيرتمام ال بالنكل يأك بمون جائتي اور ممبرهمالك أبي بيسب أن كافرص

Bill. 1992

ہے کہ وہ آگ دوسرے کے ممالک میں اس طبرح کی ایکٹیو شیز نہ کہ یں۔ ے یروسی ممالک کی حاس سرخاص طور سر پاکستان کی جایت چىرىپى بېرە وە تىمىرىمال*ك ك* میں ہمارے آنر پیل منسر ص ید سرمهون کاک آئنده حب مجمی سارک کی میٹنگ ہوگی آب اس میں برورزم کو فروغ دے وتوجبو بمقصد بلذاير وبل بان حدد الفاظ كياسات س اس بل كى مييورىڭ كىرتا بېزىل. -

श्री कृष्ण लाल शर्मा (हिमाचल प्रदेश) : महादेशा, दक्षिण एशिया क्षेत्रीय सहयोग संग-ठन (आतंकवाद दमन) कन्बोंशन विश्वयक. 1992 जो इस समय हमारो सामने विचारार्थ प्रस्तृत किता गया है, अब इससे मुक्ते नहीं लगता कि हम कोई किसी समस्या का समा-भान कर पायों । यद्यीप हमारों के छ मित्रों ने यह आशाएं व्यक्त की है कि यह एक सही दिशा में एक सही कदम है, किन्त् इस विधे-यक की ओर अगर हम गहराई से देखें तो इससे भी बड़े और सख्ता और ऐसे कठार कान्त हमने अपने देश में बनाए और उसकी बावजुद भी हम पंजाब में काश्मीर में और देश के अन्य भागों में आतंकवाद की रोक नहीं पाए। अनभव यह अया कि जितने भी हमने कानन बताए वह आपरीटव ही नहीं हुए और इस विधेयक में अगर कोई कमी दिशाई देरही है तो वह गही है कि विधेयक किसी भी प्रकार से प्रभाव प्रस्तुत कर पारंगा था नहीं । अब जैसे हम इसमें कल्पना कर रहें हैं कि कोई वाक्ति यहां पर कोई अपराध करता है और जो कि इस विधेयक के अंतर्गत आहा है और वह यहां के किसी दासरो हमार क्षेत्रीय सहयोग संगठन के देश में जना जाला है तो वहां से उनको लागे के लिए हम अपस में संधि करेंगे और उसको भेजवा आवश्यक हारेगा ।

क्या यह हमारे देश की समस्या है? हमारे यहां आतंकवाद का अपराध करने के बाद ाज भारी संख्या में लोग विद्योशों में **चल**ाए ह[ै] और वह वहां बैठकर यहां का आतंकवाद कला रही है, यह समस्या हमारी नहीं है? अगर हम गहराई से देखें इस समय तो एसे ोगों के नाम सरकार को बताना चाहिए, काम लेकर बताना चाहिए, एसी कोई सूची प्रद-शित करनी चाहिए कि इस समय कितने एसे ोग है जो हमारे अपने देश में आतंकवाद के अपराधी है और इस समय विदेशों में शरण िलए हु<mark>ए ह^{र्ड} और उसके लिए</mark>ंसरकार क्या प्रधास कर रही है या नहीं कर रही है ? अगर कर रही है तो क्या प्रयास कर रही है और जो विदशों में शरण लिए हुए हैं, उसमें में यह जो ''साक् '' कंट्रीज हैं, इनमें किस देश में वह हैं ? अब यह एक ऐसी चीज हैं िक हमारे देश में हो आवंकहाद काफी गंभीर रूप धारण कर चका है और यह विश्वयक ऐसा है कि जब कोई बड़े गंभीर रूप की परिस्थित , पैदा हो जाए और तब यह सोचे कि अब तो कोई इलाज की ज्यादा गुजाइश नहीं है, इस-िलए क्या कर कोई नैचरोपेथी का कोर्स या ेडि हाम्योपेथिक मेडीसर ले ले क्योंकि बाकी स्व सेडोसिंस का**म नहीं कर पार्ड ह**ै। हमारा अनभव तो यह कह रहा है कि काठमांड, **में**

[भी कृष्य लाल अर्मा]

1987 में यह कनवेंशन एडाप्ट हुआ और 5 सालों में अवर हम अच्छी तरह से अध्ययन करों और देखें तो जिन देशों ने नहीं बैठकर इस कनवेंशन को साइन किया, वहीं देश आर्तक-वाद को बढ़ाने में लगे हुए ही और अगर वह बढ़ाते ही तो हम कैवल यह सोचते ही कि क्छ व्यक्ति इसकों लिए अपराधी ही ।

अब जैसे हम अगर इस बात को अपने सामरें रहों कि काशमीर के अंदर सीमा को पार कर के हमारे देश में जीन बार, जार बार में तीन बार, जार बार में जीन बार, उसमें हमारे पड़ोसी देश की सरकार ने उसकों नैतिक समर्थन दिया । यहां तक कि हमारी पड़ोसी सरकार ने इस बात को स्वीकार किया कि इतने प्रशिक्षण केन्द्र चलाए जा रहे हैं । उन्हों ने इस बात को भी स्वीकार किया कि यहां पर जो लोग प्रशिक्षण लेकर भारत के किसी हिस्से में काम कर रहे हैं तो वह अपना कर्लाव्य निभा रहे हैं और हम उसको नैतिक समर्थन दे रहे हैं।

द्सरी तरफ हम देखें, यह केवल सीमा को पार बातकवाद को प्रशिक्षण देकर हमार देश के हिस्से में भेजने की बात नहीं हैं: हमार देश में बाग्लादेश से कितने एसे वि-देशी नागरिक घसते जा रहे हैं और वहां की सरकार क्या कार्यवाही कर रही है ? कोई उन पर कानून लाग्है कि नहीं ? सार देश में हमने यह परिस्थिति बनादी है कि यहां कोई भी कानून नहीं और ऐसे जैसे कि हमारा दोन नहीं कोई धर्मशाला है। ओ भी आए और जो कछ करे उसको खुली छट हैं। हम बांगलादी की सरकार की विदेशी नाग-रिक्रें के आने की रोकने के लिए बाध्य नहीं कर पाए हैं। हम पाकिस्तान की इस बात को लिए बाध्य नहीं कर पा रहे हैं कि वह आतंकवाद का सुला समर्थन बंद करे। हमने वहां बार्तासाप किए हैं। हमने छैं:-छै: राउंड बातें की हैं, सेकेटरी लेवल पर, प्रधान मंत्री लेबल पर और नवाज शरीफ और उनसे पहले के पाकिस्तान के प्रधान मंत्री हमेशा आखासन देते रहे, लेकिन वह गहां शतचीत में जो बात कहते हैं, अपने दोश में जाकर वह दूसरी बात बोलते हैं। अब मुक्ते नहीं लगता है कि इस विधेयक के द्वारा हम कोई एसे प्रभावी पग उठा पाएंगे जो हमें अपने देश में अतिकवाद की परिस्थिति को स्धारने में सहायक होगा। महोदया, मैं चाहंगा कि सरकार और मंत्री महादय इस बात का स्पष्टी-करण दं अपने उत्तर में कि यह सारी हातें जो हम कह रहे हैं, इसका परिणाम होगा ? अगर हम कोई विधेयक लाए उसका परिणाम न हो तो वह ज्यादा अपमान-जनक होगा। अब जैसे हम विधेयक लाए, कानन भी बनाया जैसाकि हम पंजाब और काश्मीर में अनुभव कर रहे हैं, हम कानुन वना दोते हैं, लिकिन उसका कोई नहीं होता। कोई उसे मानता नहीं है। मेरे भित्र जगमोहन जी ने भी बताया कि यह काश्मीर का नहीं, पंजाब का भी **सवाल है**। पंजाब में इतने अपराध हुए, इतनी हत्याएं हुई. लेकिन एक भी व्यक्ति पंजाब में एसा नहीं है जिसको हमने कान्ती 6 P.M. तौर पर कोई सजा दी हो। यह इतनी ਗਤੀ हम नहीं कर सकते। अपने दोश में हमारा कोई व्यक्ति दूसरे देश में जला आएगा तो हम उसको करेंगे ।

उपसभाध्यक (श्रीमती सुषमा स्वराह): शर्मा जी, एक मिनट। मुभे सदन की राष्ट्र को है कि विजनेस एडबायजरी कमेटी की स्फिरिश के मुताबिक हम लोगों को आज छह बजे तक बैठना था। इस समय स्थिति यह है कि शर्मा जी को बोलने के बाद सिर्फ प्रोफेसर सौरीन भट्टाचार्य दो मिनट के लिए बोलेंगे और मंत्री जी जवाब देंगे उसके बाद मतदान होगा। अगर सदन का मत हो तो हम इस बिल को आज निपटा कर ही उठै।

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): We will finish it today.

उपसभाष्यक्ष (श्रीमती सुषमा स्थराक) ः ठीकही । कर्माजी, आप बोलिए ।

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज) : उपसभाध्यक्ष जी, मंत्री महोदय से मेरी बिनती वह है कि लंदा भाषण न दों, पांच मिनट लेकर समाप्त करों।

उपसभाश्यक्ष (श्रीकतो सूच्या स्वराज) : सभी सदस्यों ने संक्षिप्त बोला है तो मंत्री जी भी छोटा ही बोलेंगे ।

146

भी **अभवीक्ष प्रसाद माभुर** : पांच या चार मिनट में **स**तम कर दाँ।

जपसभाध्यक्ष (श्रीमती सुद्धमा स्वराज) : अब इसी में समय न गवाइए, मंत्री जी तो इस्ताटा कोलोंगे ही, माथुर जी । शर्मा जी, काप काष्टीन्यू करों।

औः कुल्लाल क्यां: ठीक है, अब ओ एक निद्रिश हुआ है उपसभाध्यक्ष महोद्या में, ली*र*ैयह कहना चाहताथा कि हम जो चीज **काज तयः कर रहे** हैं, इसमें क्या कोई इस नात का प्रयोग हम करेंगे इस बात के लिए फि सार्क कण्टीज, सार्क में जो सात देश हैं वे, जब सार्क की बैठक होगी तो उसमें कभी किसी एरेंसे देश को अपराधी घोषित करी और उसके खिलाफ अगर इस तरह की कोई शिकायत होती हैं तो उसके बारे में किसी प्रकार से थोड़ी बहुत चेतावनी भी दी जाए ? नगर इस तरह की बातें नहीं होंगी तो फिर इस िल के द्वारा हम अपने आपकी बांध रही हैं और वे अपनी कार्यवाहियां करते जाएंगे। बद तक यहीं हुआ है कि हम जो कानून बनाते हैं, उसके दुवारा हम अपने आपको ही बाध तते हैं और दासरा कोई दोन हमारे कानम को मानता ही नहीं। इसलिए मैं मंत्री महादेश सं, सरकार से आपके माध्यम सं यह कहना चाहता हुं कि एक तो इस विभेषक कें स्वरूप पर थोड़ा साविचार किया डाए कि क्या इसका कोई प्रशाव भी होगा, इसका कोई करणाम भी होगा, इसका कोई लाभ भी होगा? नहीं तो, एसा एक कानुन ब्लाना, जिसका कोई लाभ नहीं. में समभता हा कि इससे तो उसका न बनाना ही ज्यादा अच्छा है। दूसरा यह कि जो सल्लम-क्रमता विविशी नागरिकों को भेजते हैं, मुभ्रे अच्छी तरह याद है बांगला दश की प्रधानमंत्री जब यहां आई थीं और जनसे यह कहा गया कि बांगला देश के नागरिकों को यहां मत भौजिए तो उन्होंने बड़े जोर से यह कहा कि वह बागला देश के नागरिक कैसे हैं, दे आर होल्डिंग राज्ञन कार्ड, दे आर इन द बोटर लिस्ट, तो वह हमार नागरिक कौसे हैं? देजार एख गड एख इण्डियन सिटिजन । तो यह जो कमियां हैं, जो हमने रिर्माण कर ली हैं, इसकी तरफ भी हमें पूरा भ्याम दोना चाहिए। और कालंकवाद के बारों में

अगर कोई दसरा पडाँसी देश खल्लम-खल्ला था जैसे हम कहते हैं प्रोदसीदार या इस तरह की बातें होती हैं तो हमारा यह विधे-यक हमारे हाथ उसके लिए न बांधे कि हम उन दंशों को उसका यथोचित उत्तर **देने में** असमर्थ हो जाएं। मैं इस बात की समझ सकता हूं कि अगर नियत साफ हो, सभी ये सातों दोश इस बात को स्वीकार करें कि ानंकवाद के बारों में हम कोई एक-दसरें का खिहाज नहीं करीं। और एक-दासरे की मदद कर्म आतंकदाद की समाप्त करने में. तब को बात सम्भन में आबी हैं नहीं तो एकए**क्षीय** बात हो जाएगी । भी समभता हूं कि साक में इस दात का आख्दासन हमारी सरकार को लंग चाहिए कि जो देश कन्वेन्यन साइन करने के बाद भी उसका पालन नहीं करते, उनके बार में कोई न कोई निर्णय लिया जाएगा, या तो उनको सार्क से निकासा जाएगा या उनको कोर्ड एोसी चेतावनी दी जाएगी. जिससे कि दानिया के सामने और सार्क देशों के सामने अपने आपको यह महसस करे कि उठने कोई अपराध किया है।

इन्हीं शब्दों के साथ में यह बाहता हूं कि इस दिल की और प्रभावी बनाया थाए, नहीं तो इसका सही उपयोग नहीं होगा । में समस्ता हूं कि मंत्री महोदय इन सारी वातों का, सारी आशंकाओं का, जो लोगों ने उठाई हैं, यथोचित उत्तर देंगे। में अपनी दोत यहीं समाप्त करता हूं। धन्यथाद ।

PROF. SAURIN BHATTACHARYA (West Bengal) : Madam Vice-Chairman. I thank you for the opportunity given to me. I was being reminded of one thing while listening to the various speeches made here, particularly the tragic and very untenable position of Pakistan within this Organisation-South Asian Association for Regional Cooperation. Civilization is something which is concerned either with pretence or with hypocrisy. We know civilization dawned from the day Adam and Eve violated the injunction of the Almighty. The process of civilization has been continuing with this pretence or with this hypocrisy. As has been pointed Gujaral, it is better out by Mr. sit together even knowing that we fully well that it abounds in falsehood. He has been in diplomacy and he has been

the External Affairs Minister The present External Affairs Minister also may not be unaware of it completely. It goes without saying that this Bill has been brought before us four years after the ratification of the Convention in 1988, that four years after it was ratified. When we are so much concerned about terrorism, it is a sad commentary on the part of the Government. On our part, we should have been much more prompt in following it up, we did not do that. That fact has to be recognised. Here, a comprehensive definition regarding 'terrorism' has not been given. Terrorism has a long and chequered history in our country. During the days of our independence struggle, revolutionary leaders of a particular hue had resorted to terrorism when it was a hallowed name at that time. Today, terrorism is, in a way, a very misused name Perhaps in the absence of any other name, terrorism, extremism and things like that are being used. But. I should just say one thing. While generally supporting the measure, even though not much effective, the pious wish has some bearing. I should say that in dealing with terrorism, our approach should be that while we abhor terrorism, we do not abhor terrorists and in fighting terrorists, we act not in an extra-constitutional manner. The State should not be used in an extra-constitutional or unconstitutional manner in the name of fake encounters.

Thank you.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): Madam Vive-Chairman, May I at the outset thank each and every Member who has participated in this debate for the very valuable suggestions and insights not merely on the scope and the ambit of this Bill but also what the SAARC is and ought to be these

suggestions and insights will undoubtedly be very useful to the Government when it meets at the Summit level.

Madam, the House is aware that the next SAARC Summit is to take place on 12th and 13th of December, 1992 at the level of the Heads of Government. Before that, There will be meetings with the Ministers as well as the senior officials. In all these meetings, the different insights and contributions made by the Member-countries will be taken note of as very important inputs.

I have very high regard, as everybody should have, for the juristic talent of Mr. Ram Jethmalani who is one of the eminent jurists of this country. When he says something about the drafting, that must be noted very seriously. I have gone through the points made by him with his legal expertise. There are quite a lot of legislations which are passed here and obviously I must admit in all humility, they can be improved upon. But the people say that the best is not the enemy of the good, meaning thereby that it can be improved upon. It is not because of any loopholes in the drafting that this legislation is going to be ineffective at any point of time. What is important, as has been pointed out by my honourable friends, is the political will. Once the political will is there, we have to see to the extradition of terrorists, either generally or in a patticular case, and this provides a useful instruments and this instrument will not be failing or lacking because of any technical defects.

Now, we are at a point of time when the Convention has been ratified by the seven Member-States of the SAARC. Yes, it is true that two of them have not brought forward legislation of the type that we are bringing forward now. Others have already brought forward and the two are Pakistan and Bangladesh. As far as Bangladesh is concerned, they have amended some of their laws to conform to the Convention and they have assured us that others are being looked into because the amendment is first necessary to bring forward this Bill. There also we have Bangladesh in the same boat trying to implement this Convention.

Madam, I would like to touch upon the fundamental questions and aspects raised by Mr. I. K. Guiral who has, as is wellknown to the House, the widest possible experience in foreign affairs. We are with him. Yes, this problem is there and it is a major problem which has affected many countries of our region and many countries of this SAARC region. Yes, this is a good instrument to address itself to this malaise. But then we must look at the disease from a more radical point of view and looking at the disease from a more radical point of view takes us to the point where SAARC as such, where encouraging SAARC as such, where strengthening the SAARC as such will, if not entirely remove this malaise--no instrument can itself remove this malaise--at least create a climate in which solutions can be found to this problem which is not only our problem, but also the problem of many other countries, many countries of the SAARC itself.

I am happy to inform the House that we are surely moving in this direction. We are committed to the SAARC. As Mr. Guiral and others have mentioned, this is the time not for confrontation, but cooperation globally, this is time for region co-operation and this is the time when we see the European Community coming into existence. Countries that have been on war for hundreds of years or a thousand years are now getting together almost under the umbrella of something close to one nation and this is the time when countries closer to us, countries of South-East Asia, are moving and moving successfully and they are really the pride of the world considering the sense of direction they are having, the purpose that they have shown, results that they have shown, particularly in the economic field in which they have shown, by reason of their own efforts, by their own sense of purpose, in a substantial manner, and also by reason of cooperating under the umbrella of the ASEAN. Association of South-East Nations. This is the spirit that we would like not to end in South Asia, but to go ahead into South-East Aisa and, fore, we are committed to the SAARC. We are moving in the direction of what has been pointed out here by some of the Members, that is, economic co-operation. We have the SAPTA, the South-Asia Preferential Tariff Arrangement and his is the step that has already been agreed upon and it will be taken up at our preparatory meeting leading to the summit in Dakha, That is really a milestone and a breakthrough in the regional economic co-operation which is really the core area. Economic co-operation is really the core area.

Similarly, Members are already aware-and if they are not aware, I must bring it to their notice once again-that in order to facilitate intra-regional travel. SAARC visa endorsement facility has been made available from March 1992 to the Supreme Court Judges, Members of the National Parliament and heads of national academic institutions and their accompanying spouses and dependent children. The visa exemption when stamped on the respective passports of such persons allows them free travel within the SAARC region. So, that is also to facilitate peopleto-pepole contact. So, these are some of

|Shri Eduardo Faleiro|

the directions in which we are moving. I have mentioned what is more important, that the legal framework is the political will. Once the political will is there, this is a very useful instrument which will help us in combating this menace, which is the menace of terrorism. Thank you, Madam.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Now, I shall put motion to vote.

The question is:

"That the Bill to give effect to the South Asian Association for Regional Cooperation Convention on Suppression of Terrorism and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 8 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Rill

SHRI EDUARDO FALEIRO: Madam, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Now the House stands adojurned till 11 A.M. tomorrow, the 27th November, 1992.

The House then adjourned at seventeen minutes past six of the clock till eleven of the clock on Friday, the 27 November, 1992.